

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. I.A. 3099/2024

In

C.P. (IB)/2823(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: Ultratech Cement Limited

VS

Silveroak Commercials Limited

Appearance

For Applicant : Adv. Dheeraj Garg

For Respondent : Adv. Aashray Chaudhary i/b Adv. Jatin Kumar for

R-1 in IA No. 3099 of 2024

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Issue Notice to R-1 returnable on **01.08.2024**.

Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing.

The applicant is also directed to serve the notice on the Respondent, along with the copy of application (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing. Reply be filed within 2 weeks from the date of receipt of the notice.

Adv. Aashray Chaudhary i/b Adv. Jatin Kumar appears on behalf of the liquidator, R-1 accept notice and seeks time to file reply. Let the same be done within two weeks after serving copy to the other side.

We note that SCC is R-2 and successful bidder is R-3, we are of the opinion that successful bidder has no role to play in the present application. Therefore, notice is not required to be issued to the successful bidder. As far as SCC is concerned, it is the liquidator who has to take the decisions. Hence, R-2 is not the necessary party and no notice is required to be issued.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--- Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)